

BEFORE THE NATIONAL GREEN TRIBUNAL,CENTRAL ZONAL BENCH, BHOPALOA No. 139/2023(CZ)IN THE MATTER OF:

KRISHNARANI AGRAWAL

.....

APPLICANT

//VERSUS//

STATE OF MADHYA PRADESH & ORS.

.....

RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 2THE RESPONDENT NO. 2 MOST RESPECTFULLY SHOWETH:

1. That the aforementioned Matter, regarding cutting of trees for raising illegal constructions in the green belt area and overflowing of the septic tank situated in the location in question in Bhopal is listed before the Hon'ble Tribunal for Completion of the Pleading. The Commissioner of the Bhopal Municipal Corporation has been arrayed as respondent no. 2 in the present Original Application.
2. That with reference to the aforementioned matter, the Hon'ble Tribunal vide it's order dated 12.10.2023 had given directions for formation of a Joint Committee consisting of One representative from Collector, Bhopal (M.P.), One representative from BMC and One from the MPPCB with MPPCB will be the nodal agency for coordination and logistic support.
3. Further, vide said order, the Hon'ble Tribunal also directed the said committee to visit the place and submit the factual and action taken report.
4. Accordingly. in compliance with the said order of Hon'ble Tribunal, a joint committee was constituted having Shri A.K. Bisen, Executive Engineer, Regional Office, MPPCB, Bhopal and Shri R.K. Gupta, Executive Engineer, BMC, Shri Ashok Singh, Tehsildar, Govindpura, Bhopal and its members and the said joint committee jointly inspected the site in question on 05.12.2023 and also prepared a joint committee report on the same. That the copy of the report is already placed on record.
5. That the joint inspection was conducted in presence of the residents of Prakash Nagar Colony along with the representative of the Petitioner Shri Rakesh Agrawal and also some of the officials of Bhopal Collector, MPPCB and BMC were present wherein it was observed that no cuttings of trees were found in the green belt as alleged. Also, no sewage found overflowing in the road, in front of the Prakash Grah Nirman Society, during inspection as wrongly alleged. Further, no encroachment was found at the green belt in the location in question. It

- transpired that an application was also filed in Govindpura Tehsil by the applicant, but the revenue officers deemed the application non-maintainable and dismissed it, stating that the applicant had filed it frivolously and without any basis.
6. It is needless to mention herein that the Prakash Nagar Colony is a plotted development project that began development in 1994. Since then, its management and maintenance have been under the Prakash Grah Nirman Society, Bijli Nagar, Govindpura, Bhopal. The Prakash Nagar Colony has not been handed over to the BMC, and no charge except for the property tax is paid to the BMC. Under Section 132 and 132 A of the Madhya Pradesh Municipal Corporation Act (the "Act"), 'property tax' is only the tax payable by owners of buildings with reference to the gross annual letting value of the buildings or lands and has no bearing on 'maintenance' charges. The Act provides that BMC can impose other taxes (such as a 'drainage tax') as also 'user charges' under Section 132 A. Thus, payment of Property Tax does not amount to payment of 'user charges' and/or other maintenance charges imposed by BMC.
 7. That there are several other colonies such Shriram Campus in Ward 68 Zone 16, Vardhman Green City in Ward 68 Zone 16, Sukh Sagar in Ward 68 Zone 16, Kasturi Height, Lambasted in Ward 79 Zone 17, Maya Enclave in Ward 79 Zone 17, Himanshu Shubh City in Ward 79 Zone 17, Baijnath Dham in Ward 79 Zone 17, Indra Residency, Navibagh in Ward 79 Zone 17, etc. where residents pay 'Property Tax' without payment of maintenance charges and have taken the responsibility of maintenance on their own. It is important to note that the New Chowksey Nagar Colony is privately owned and has not been transferred or handed over to the BMC.
 8. That the MP Nagarpalika (Colony Development) Rules 2021 "**Rule 2(h)**" states as under,

"Internal Development Work" means the following development works to be done within the limits of the colony under the prescribed standards: -

 - (i) levelling;
 - (ii) demarkation of the proposed roads and plots sanctioned in the layout;
 - (iii) construction of the proposed Bituminous/Cement Concrete Road (as per Indian Road Congress standards);
 - (iv) if in the land of the colony, the road exists at present, in that case the construction or widening of the road on the basis of sanctioned layout In pursuance of clause (two) of sub rule (g) (as per Indian Road Congress standards);
 - (v) construction of culverts (as per Indian Road Congress standards);
 - (vi) development and Construction of storm water drainage system, (as per CPHEEO standards);
 - (vii) complete internal water supply system (as per CPHEEO standards);

- (viii) construction of Internal sewerage line/Sewerage Treatment Plant (as per CPHEEO standards);
- (ix) development of internal Electric System including provision of Street lights (as per the Madhya Pradesh Electricity Board standards);
- (x) development of proposed open spaces in which infrastructure related to Services shall not be valid (as per standards of Rule 47 (2) Madhya Pradesh Bhumi Vikas Niyam, 2012);
- (xi) construction of Overhead Tank/Sump well/Pressure Pump;
- (xii) adequate provisions for Solid Waste Management;
- (xiii) water harvesting system for rainwater;
- (xiv) plantation on roadsides;.

Along with "**Rule 13**" states as under,

"Mortgage of plot, building or flat.-

(1) To ensure completion of internal development work in the colony, the plots or buildings or flats developed by the colonizer, as the case may be, excluding the plots or buildings or flats developed for the members of economically weaker section or low-income group, shall be mortgaged with the concerned municipality in the following ratio:

(A) In case of plotted development, the plots in such numbers, value of which excluding cost of construction if any, is equal to 125 percent of the cost of internal development determined under rule 14 shall be mortgaged or a bank guarantee of equal amount shall be furnished by the colonizer with the concerned municipality.

(B) In case of group housing, the number of flats, value of which is equal to 125 percent of the cost of internal development determined under rule 14 shall be mortgaged or a bank guarantee of equal amount shall be furnished by the colonizer with the concerned municipality.

(C) The bank guarantee so furnished shall remain valid with the competent authority for a period of six months after expiry of date of permitted for development of internal works:

Provided that the organizations exempted from registration as colonizer under rule 3, shall not be required to mortgage the plots or buildings or flats.

(2) Competent authority shall publish the information regarding number, location and conditions of the plots or buildings or flats mortgaged, for information of the general public. A copy of such information shall also be sent to concerned sub-registrar office, so that no transfer takes place.

(3) Competent authority may grant permission for construction of building on any mortgaged plot. The details of mortgaged plots shall be displayed on the website of the concerned municipality."

And "Rule 14" states as under,

"Cost of Internal Development: - Internal development works in the colony shall be executed in accordance with the provision of sub-rule (1) of rule 2, and cost of which shall be calculated on the basis of prevailing rates of Integrated Standard Schedule of Rates of Urban Development and Housing Department, the Madhya Pradesh Bhumi Vikas Niyam, 2012, Development Plan, standard rates of the concerned State Electric Distribution Company and Collector Guidelines."

be referred in order to ascertain the duty of the developer/ Prakash Grah Nirman Society/ Prakash Grah Nirman Sehkar Sanstha Maryadit.

9. That there are a total of 30 residents in Prakash Nagar Colony who pay property tax only to the BMC, while maintenance charges are paid to the Prakash Grah Nirman Society. Therefore, the Prakash Grah Nirman Society is responsible for the maintenance of Prakash Nagar Colony. **Copy of the list of the 30 residents of Prakash Nagar Colony is hereby annexed as Annexure R 1.**
10. That the Prakash Grah Nirman Society is responsible for the Management and Maintenance of the Prakash Nagar Colony and therefore it is directed to the representative of the Prakash Grah Nirman Society, during the inspection that they need to install the septic tank and collection tank immediately and also, directed to transport the overflow of septic tank to nearby sewage treatment plant of BMC for treatment and disposal OR Prakash Grah Nirman Society shall construct the STP of adequate capacity within 3 months as there is no sewage network of BMC in Govindpura area at present.
11. However, in spite of that upon receiving a complaint from Mrs. Vineeta, a resident of Prakash Nagar Colony, regarding the overflow of sewage in the open area, the officials of the BMC inspected the site and found that Prakash Nagar Colony does not have a municipal sewage network but instead relies on a private sewage system that is not connected to the municipal infrastructure. Additionally, under the AMRUT 2.0 plan developed by WAPCOS Limited, the sewage from Prakash Nagar Colony will be integrated into the new trunk line, providing a permanent solution to the sewage problem in the colony. **Copy of the prativedan prepared with respect to Mrs. Vineeta's complaint is hereby marked and annexed as Annexure R 2.**
12. Further, it is submitted that the BMC has always abided by its duties and is diligently managing the solid waste connection by door to door arrangement of BMC.
13. That the Applicant herself stated that the Prakash Grah Nirman Sehkar Sanstha Maryadit have made promises to the residents of the colony for providing sanitary facilities, power supply, water connections, concrete roads, proper sewage lines and good drainage system to them. Therefore, Prakash Grah Nirman Sehkar Sanstha Maryadit should be severally liable for the maintenance of the concerned area for which they are collecting maintenance charge.

14. That BMC in good faith is providing the facilities of maintaining and cleaning the sewers for the residents of the colony as and when required by them. Thus, the Applicant is not entitled to any relief whatsoever against the answering respondent. Even otherwise the reliefs as sought by the Applicant are not legally maintainable and are violating the legal rights of the Answering Respondent.
15. Thus, the BMC in order to comply with the Hon'ble Tribunal seeks to submit that BMC has taken all the appropriate steps and therefore the grievances raised by the Applicant have been taken care of and BMC readily and willingly is complying with the compliances under the law.

PRAYER

Therefore, in light of the aforementioned averments, facts and circumstances of the Case, it is most humbly prayed that this Hon'ble Tribunal be Pleased to reject this Application of the Applicant with heavy costs, on the merits of the case. And pass any other order as it may deem fit in the interest of justice.

PLACE: BHOPAL

RESPONDENT NO. 2

DATE:

THROUGH



GUNJAN CHOWKSEY
ADVOCATE

**BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL**

OA No. 139/2023(CZ)

IN THE MATTER OF:

KRISHNARANI AGRAWAL

APPLICANTS

VERSUS

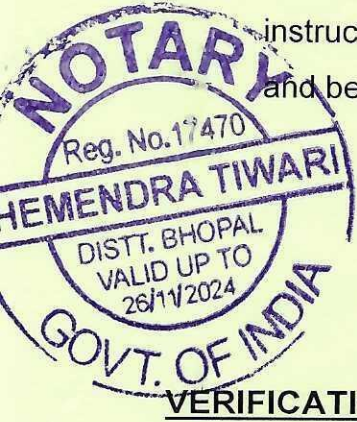
STATE OF MADHYA PRADESH & ORS.

RESPONDENTS

AFFIDAVIT

I, Alpana Saxena W/o Dr. Lalit Shrivastava aged about 61 Years, on behalf of Bhopal Municipal Corporation, situated at Mata Mandir, Bhopal (M.P.) do hereby solemnly affirm and state as under:-

1. That I am the Authorized Signatory of the Bhopal Municipal Corporation in the present matter. I am fully conversant with the facts and circumstances of the case based on records and I am competent to swear this affidavit.
2. That Bhopal Municipal Corporation has been arrayed as Respondent no. 2 in the above captioned Report/ Reply.
3. That the accompanying Report/ Reply has been drafted by the counsel under my instruction and the contents of the same are true and correct as per my knowledge and belief.




DEPONENT

VERIFICATION

I, Alpana Saxena, aged about 61 Years, on behalf of Bhopal Municipal Corporation, situated at Mata Mandir, Bhopal (M.P.), do hereby verify that the contents of the above affidavit from Paragraph No.1 to 3 as true to the best of my personal knowledge and belief.

Verified and signed herein Bhopal on this 27th Day of May 2024.

SOLEMNLY AFFIRMED BEFORE ME
BY THE WITHIN NAMED

27 MAY 2024

HEMENDRA TIWARI
NOTARY ADVOCATE, BHOPAL M.P. (INDIA)


DEPONENT

शरद शर्मा
शरद शर्मा
मता मंदिर क्षेत्र

कार्यालय नगर पालिक निगम भोपाल

वार्ड क्र. -70 जोन क्रं. 11
प्रकाश नगर कालोनी सूची

Annexure R1
9

S.NO.	Property ID	Owner Name	Father/Husband Name	Address	Total Area	Total Due
1	1000096682	तबरसुम फातमा फारुकी /अब्दुल मुगीस फारुकी	अब्दुल माजिद फा - -	02, प्रकाश नगर	371.74	9,807.00
2	P006404290	सन्तोष सिन्हा -	श्री पी.एन. सिं -	07, प्रकाश नगर	376.81	9,936.00
3	P000004134	दत्तात्रे सोनवने	श्री महादेव सोनवने	1, प्रकाश नगर	371.74	9,807.00
5	P000004581	महेन्द्र सिंह पवार	श्री जाहर सिंह	11 ए, प्रकाश नगर	321.18	16,639.00
6	P000063150	महेन्द्र सिंह पवार	जाहर सिंह पवार	11, प्रकाश नगर	321.18	7,961.00
7	1000109951	आशा अग्रवाल	राजीव अग्रवाल	14 प्रकाश नगर	334.5	8850
8	1000109951	1. श्रीमती आशा अग्रवाल 2. श्री राजीव अग्रवाल	श्री बाल कृष्ण अग्रवाल	14, प्रकाश नगर	334.50	8,850.00
9	P006404288	सविता सिन्हा	वी एन सिन्हा	16 प्रकाश नगर	111.52	3,117.00
10	1000020809	DILIP PATEL	BHIMJI BHAI PATEL	17, प्रकाश नगर	223.00	2,965.00
11	P000063305	शिखर चन्द जैन	मानक चन्द जैन	18 प्रकाश नगर	278.81	21,576.00
12	P006401751	किशोर कुमार सक्सेना	---	20, प्रकाश नगर	223.04	3,919.00
13	1000077338	सरला रानी गुप्ता -	स्व. श्री सुरेश - -	21, प्रकाश नगर	250.92	10,083.00
14	1000111903	डॉ राकेश सुखेजा /डॉ. रजनी सुखेजा	डॉ राकेश सुखेजा	22 प्रकाश नगर	239.71	0
15	1000111879	डॉ. रजनी सुखेजा	डॉ राकेश सुखेजा	22 प्रकाश नगर	223.04	3,919.00
16	P006401168	आर एस यादव	श्री के.एल यादव	23 प्रकाश नगर	250.92	10,083.00
17	1000062631	CHIRAG SHANTI DAUSAGE	RAJIV DAUSAGE	26 बी प्रकाश नगर	223.04	1361
18	P000053717	संजीव एवं रंजीव चंडोक	वनवारीलाल चंडोक	27, प्रकाश नगर	227.69	6,103.00
19	P000063143	निर्मला सेंगर	रणजीत सेगर	28, प्रकाश नगर	502.00	13,157.00
20	P006400809	शीला राय	श्री सुमित राय	3, प्रकाश नगर बिजली नगर	390.23	10,284.00
21	P006404289	मालती शुक्ला 01 प्रतीक शुक्ला 02 प्रवीर शुक्ला	पी सी शुक्ला	31, प्रकाश नगर	111.52	3,117.00
22	P006405077	प्रफुल्ल शुक्ला -	श्री श्याम सुन् -	32 प्रकाश नगर	240.00	5,551.00
23	P000025244	सुधा जगलवाले	---	32 प्रकाश नगर बिजली कालोनी	232.34	6,223.00
24	P000004548	पाल सिंह	श्री तारा सिंह	34, प्रकाश नगर	92.93	38,307.00
25	1000112017	स्वाती सुखेजा	रमेश सुखेजा	36, प्रकाश नगर	183.00	4,956.00
26	1000000390	1 श्री मयंक डागा 2. श्रीमती माधुरी डागा	श्री अतुल कुमार डागा	39 प्रकाश नगर	186.20	5,035.00
27	P006401578	संजय कुलश्रेष्ठ/ गीरिश चन्द	श्री अन्जली कुल	40, प्रकाश नगर	371.72	9807
28	P000004397	सुधीर/सुनील/ संजीव/ वीरेन्द्र कुमार चड्डा	स्व श्री रामनाथ - -	41, प्रकाश नगर	260.15	6,938.00
29	P006403838	रवि वर्मा	श्री आर सी वर्म	42, प्रकाश नगर बिजली कालोनी रायसेल	306.68	8,135.00
30	P006400865	पी सी भट्ट	विष्णु भट्ट	46 प्रकाश नगर बिजली कालोनी	372.00	11,175.00
				6, ए प्रकाश नगर	223.04	5,985.00
					171.68	4,666.00

Sudhakar
सुधीर प्रभार
वार्ड क्र.-70
नगर निगम, भोपाल

Kamdeo
जोषि अधिकारी
जोन क्र -11
नगर निगम, भोपाल



कार्यालय नगर पालिक निगम, भोपाल

भवन अनुज्ञा शाखा, शाहपुरा

8

क्र. 3032/भ.अ.शा./2024

भोपाल दिनांक 30/4/2024

प्रति,

अधीक्षण यंत्री,
(सीवेज प्रकोष्ठ),

नगर पालिक निगम, भोपाल।

विषय:- क्षेत्रीय निदेशालय (मध्य) ने प्राप्त श्रीमति विनीता के शिकायती ई-मेल के संबंध में अनुवर्ती कार्यवाही बाबत।

संदर्भ:- फा.संख्या.क्षे. नि.भो/पी.सी (म.प्र) /2023-24/1894 दिनांक 05.01.2024

उपरोक्त विषयान्तर्गत संदर्भित पत्र की छायाप्रति संलग्न कर लेख है कि प्राप्त पत्र में उल्लेखित प्रकाश नगर, गोविन्दपुरा में सार्वजनिक पार्क में अवैध निर्माण से होने वाली असुविधा व संबंधित प्रदूषण की समस्या से अवगत कर कार्यवाही किये जाने का अनुरोध किया है। प्रकाश नगर (प्रकाश गृह निर्माण समिति) गोविन्दपुरा में कार्यालयीन रिकार्ड अनुसार वैध कॉलोनी प्रकोष्ठ से विकास अनुज्ञा जारी होना नहीं पाया गया है। इस कार्यालय द्वारा कॉलोनी का स्वीकृत अभिन्यास के आधार पर स्थल निरीक्षण कराया गया कॉलोनी में अभिन्यास में दर्शित भूखण्ड क्रमांक 11 के पीछे स्थित भूमि पर "श्रीविश्वेश्वर महादेव मंदिर" बना हुआ पाया गया तथा कॉलोनी के पार्क में वर्तमान में गड्डो की खुदाई का कार्य प्रगति पर नहीं पाया गया। परन्तु कॉलोनी के पार्क में सिविल का कार्य कर पक्की फर्शिया लगाई है। जिसके नीचे निर्माण की वस्तुस्थिति भवन अनुज्ञा शाखा से दिया जाना संभव नहीं है।

अतः, कॉलोनी के पार्क में आवेदक द्वारा शिकायती पत्र में किये गये लेख अनुसार फर्शियों के नीचे अथवा पार्क में निर्मित सेप्टिक टैंक की वस्तुस्थिति के संबंध में आपके कार्यालय के द्वारा जाँच कर आवश्यक कार्यवाही किये जाने हेतु प्रकरण आपकी ओर प्रेषित है।

संलग्न- शिकायती आवेदन पत्र तथा स्थल की फोटोग्राफ संलग्न।

नगर निवेशक

नगर पालिक निगम, भोपाल

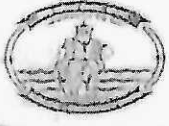
भोपाल दिनांक / /2024

पृष्ठ क्रमांक / /का.प्रको./2024
प्रतिलिपी :-

1. आयुक्त महोदय, नगर निगम भोपाल, की ओर संदर्भित पत्र के संबंध में निज सचिव के माध्यम से सूचनार्थ प्रेषित।
2. कार्यपालन यंत्री (उद्यान), नगर निगम भोपाल की ओर उद्यान शाखा के पत्र क्रमांक 102 दिनांक 30.04.2024 के संबंध में सूचनार्थ प्रेषित।

नगर निवेशक

नगर पालिक निगम, भोपाल



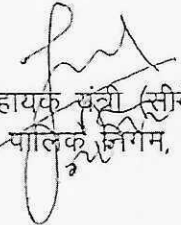
75
कार्यालय नगर पालिक निगम, भोपाल
सीवेज प्रकोष्ठ
श्यामला हिल्स, भोपाल

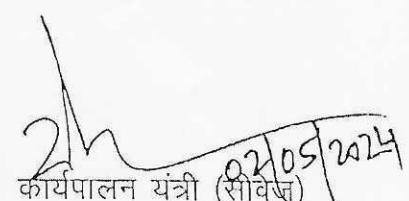
(9)

// प्रतिवेदन //

नगर पालिक निगम, भोपाल जोन क्र-11, वार्ड क्र. 70 में स्थित कॉलोनी प्रकाश नगर (विजली नगर कॉलोनी) में कॉलोनी का सीवेज नेटवर्क विद्यमान है तथा वर्तमान में सीवेज का डिस्पोजल कॉलोनी की रहवारी समिति द्वारा दो अलग-अलग स्थानों पर निर्मित सीवेज कलेक्शन टैंको में हो रहा है। नगर पालिक निगम, भोपाल, सीवेज शाखा द्वारा दिनांक 17.04.2024 को उपाध्यक्ष प्रकाश गृह निर्माण संस्था गोविन्दपुरा को पत्र जारी कर निर्देशित किया गया है, कि सीवेज का डिस्पोजल खुले में नहीं होना चाहिये तथा उक्त सीवेज कलेक्शन टैंक भरने पर प्रकाश गृह निर्माण संस्था द्वारा सफाई करायी जावे। नगर पालिक निगम, भोपाल द्वारा प्रदाय उक्त पत्र (संलग्न) की कार्यालय कॉपी पर प्रकाश गृह निर्माण सहकारी संस्था मर्यादित के उपाध्यक्ष श्री रवि वर्मा द्वारा सहायक यंत्री को, संबोधित टीप में लेख किया गया है कि नगर पालिक निगम, भोपाल द्वारा जारी पत्र में प्रदाय निर्देशों का परिपालन कटिबद्ध रूप से करेगा।

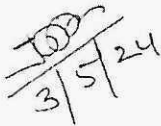
यहां यह लेख है, कि कंसल्टेन्ट वाप्कोस लिमिटेड द्वारा तैयार की गयी अमृत योजना 2.0 अंतर्गत सीवेज परियोजना की डी.पी.आर. अनुसार प्रकाश नगर (विजली नगर कॉलोनी) का सीवेज अमृत योजना 2.0 अंतर्गत तैयार सीवेज परियोजना की ट्रंक लाईन में डिस्पोज्ड होकर स्थाई निराकरण का प्रावधान किया गया है। जब भी परियोजना का क्रियावयन प्रश्नाधीन परिक्षेत्र में होगा तत्समय नियमानुसार कार्यवाही की जाकर सीवेज डिस्पोजल का स्थाई निराकरण किया जा सकेगा। उक्तानुसार प्रतिवेदन प्रेषित है।


सहायक यंत्री (सीवेज)
नगर पालिक निगम, भोपाल


कार्यपालन यंत्री (सीवेज)
नगर पालिक निगम, भोपाल

02/05/2024

O/C-


3/5/24



76
कार्यालय नगर पालिक निगम, भोपाल
सीवेज प्रकोष्ठ
श्यामला हिल्स, भोपाल -462001

(10)

क्र. 08.../सी.प्रको./2024

भोपाल, दिनांक 09/05/2024

प्रति,

नगर निवेशक,
नगर पालिक निगम, भोपाल।

विषय:- क्षेत्रीय निदेशालय (मध्य) में प्राप्त श्रीमति विनीता के शिकायती ई-मेल के संबंध में अनुवर्ती कार्यवाही बाबत।

संदर्भ:- भवन अनुज्ञा शाखा का पत्र क्र. 3032/भ.अ.शा./2024 भोपाल दिनांक 30.04.2024

--00--

उपरोक्त संदर्भित विषयांतर्गत लेख है, कि भवन अनुज्ञा शाखा द्वारा स्वीकृत प्रकाश नगर कॉलोनी के अभिन्यास अनुसार व आपके द्वारा कराये गये स्थल निरीक्षण में भू-खण्ड क्र.-11 के पीछे स्थित भूमि पर श्रीविश्वेश्वर महादेव मंदिर बना हुआ पाया गया है साथ ही लेख किया गया है, कि कॉलोनी के पार्क में सिविल का कार्य कर पक्की फर्शियां लगायी गयी हैं, चूंकि प्रकाश नगर कॉलोनी का अभिन्यास भवन अनुज्ञा शाखा द्वारा स्वीकृत किया गया है। स्वीकृत अभिन्यास में कॉलोनी का सेप्टिक टैंक किस स्थान पर प्रस्तावित था व कॉलोनी के रहवासियों द्वारा कहां पर अवैध निर्माण किया गया है। उक्त की जानकारी आपकी शाखा द्वारा दिया जाना उचित होगा।

यहां यह लेख है, कि नगर पालिक निगम, भोपाल जोन क्र-11, वार्ड क्र. 70 में स्थित कॉलोनी प्रकाश नगर (बिजली नगर कॉलोनी) में कॉलोनी का सीवेज नेटवर्क विद्यमान है तथा वर्तमान में सीवेज का डिस्पोजल कॉलोनी की रहवासी समिति द्वारा दो अलग-अलग स्थानों पर निर्मित सीवेज कलेक्शन टैंकों में हो रहा है। नगर पालिक निगम, भोपाल, सीवेज शाखा द्वारा दिनांक 17.04.2024 को उपाध्यक्ष प्रकाश गृह निर्माण संस्था गोविन्दपुरा को पत्र जारी कर निर्देशित किया गया है, कि सीवेज का डिस्पोजल खुले में नहीं होना चाहिये तथा उक्त सीवेज कलेक्शन टैंक भरने पर प्रकाश गृह निर्माण संस्था द्वारा सफाई करायी जावे। प्रकाश गृह निर्माण सहकारी संस्था मर्यादित के उपाध्यक्ष श्री रवि वर्मा द्वारा सहायक यंत्री को संबोधित टीप में लेख किया गया है कि नगर पालिक निगम, भोपाल द्वारा जारी पत्र में प्रदाय निर्देशों का परिपालन कटिबद्ध रूप से करेगा।

यहां विशेष उल्लेखनीय है, कि यह लेख है, कि कंसल्टेन्ट वाक्स लिमिटेड द्वारा तैयार की गयी अमृत योजना 2.0 अंतर्गत सीवेज परियोजना की डी.पी.आर. अनुसार प्रकाश नगर (बिजली नगर कॉलोनी) का सीवेज अमृत योजना 2.0 अंतर्गत तैयार सीवेज परियोजना की ट्रंक लाईन में डिस्पोज्ड होकर रथाई निराकरण का प्रावधान किया गया है। जब भी परियोजना का क्रियांवयन प्रश्नाधीन परिक्षेत्र में होगा तत्समय नियमानुसार कार्यवाही की जाकर सीवेज डिस्पोजल का रथाई निराकरण किया जा सकेगा। उक्तानुसार अवगत होवे।

o/c

अधीक्षण यंत्री (सीवेज)
नगर पालिक निगम, भोपाल

पृष्ठा. क्र...../सी.प्रको./2024

भोपाल, दिनांक...../...../2024

1. आयुक्त महोदय, नगर पालिक निगम, भोपाल की ओर निज सचिव के माध्यम से सूचनाार्थ।
2. अपर आयुक्त महो. (सीवेज) नगर निगम, भोपाल की ओर निज सहायक के माध्यम से सूचनाार्थ।

o/c

अधीक्षण यंत्री (सीवेज)
नगर पालिक निगम, भोपाल



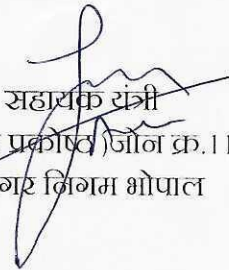


कार्यालय नगर पालिक निगम , भोपाल
सीवेज प्रकोष्ठ
जोन क्र . 11

// प्रतिवेदन //

नगर पालिक निगम, भोपाल जोन क्र.-11 वार्ड क्र. 70 में स्थित कॉलोनी प्रकाश नगर (बिजली नगर कॉलोनी) में कॉलोनी का सीवेज नेटवर्क एवं कॉलोनी के सीवेज कलेक्शन टैंक हैं। वर्तमान में उक्त क्षेत्र में नगर निगम का कोई भी सीवेज नेटवर्क नहीं है एवं ना ही कॉलोनी का सीवेज नेटवर्क कहीं पर भी नगर निगम के सीवेज नेटवर्क से जुड़ा है।

यहां यह लेख है, कि कंसल्टेंट वापकोस लिमिटेड द्वारा तैयार की गयी अमृत योजना 2.0 अंतर्गत सीवेज परियोजना की डी.पी.आर. अनुसार प्रकाश नगर (बिजली नगर कॉलोनी) का सीवेज अमृत योजना 2.0 अंतर्गत तैयार सीवेज परियोजना की ट्रंक लाईन में डिस्पोज्ड होकर स्थाई निराकरण का प्रावधान किया गया है। जब भी परियोजना का क्रियान्वयन प्रश्नाधीन परिक्षेत्र में होगा तत्समय नियमानुसार कार्यवाही की जाकर सीवेज डिस्पोजल का स्थाई निराकरण किया जा सकेगा। उक्तानुसार प्रतिवेदन प्रेषित है।


सहायक इंजीनी
(सीवेज प्रकोष्ठ)जोन क्र.11
नगर निगम भोपाल

VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL
OA No. 139/2023(CZ)

12

APPLICANT: KRISHNARANI AGRAWAL


VERSUS

RESPONDENTS: STATE OF M.P. & ORS.

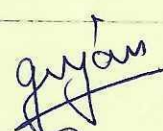

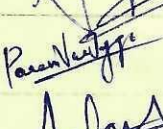



I/ We, the Plaintiff(s)/Appellant(s)/Claimant(s)/Petitioner(s)/Applicant(s)/Intervener(s) OR Defendant(s)/Respondent(s)/Non-Applicant(s) named below do hereby appoint, engage and authorize advocate(s) named below to appear, act and plead in the aforesaid case/proceedings, which shall include, application for restorations, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/heard/proceeded with and also in the appellate, revisional or executing court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defense of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us.

In witness where of I/We do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this Day of2023.

PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

S.No.	Name & Fathers/Husband Name	Registered Address	E-Mail & Phone (If Any)	Status in case	Full Signature/Thumb Impression
1.	Subodh Kumar Jain S/o C.K. Jain	BMC Situated at Mata Mandir, Bhopal (M.P.)		Respondent No. 2	 अधीक्षण यंत्री नगर निगम, भोपाल

PARTICULARS OF EACH ADVOCATE ACCEPTING VAKALATNAMA

S.No.	Full Name & Enrollment No.	Address For Service	E-Mail Address	Telephone No.	Full Signature
1.	Gunjan Chowksey (D/242/2011)	HIG No. 401, Vijay Stambh, Zone-1, MP Nagar Bhopal, M. P. Pin Code 462011	gunjanchowksey@gmail. com	09111444329	
2.	Shantanu Srivastava (UP/05987/2011)	-do-	shantanusriv@gmail.com	09111444328	
3.	Ayush Pandey (MP/307/2017)	-do-			
4.	Param Veer Jaggi (MP/1592/2020)	-do-			
6.	Aadesh Dangi (MP/4432/2023)	-do-			
7.	Disha Chouksey (MP/4817/2023)	-do-			
8.	Ishaan Tiwari (MP/4931/2023)	do-			